GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 2681 TO BE ANSWERED ON 12TH AUGUST, 2025

NCAHP ACT, 2021

2681. SHRI RYAGA KRISHNAIAH: SHRI NARHARI AMIN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the objective of National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021;
- (b) the Status of NCAHP under this Act,;
- (c) the status of the State Councils and part-time members from State Governments under this Act,; and
- (d) the work undertaken by the NCAHP since its inception?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a): The National Commission for Allied and Healthcare Profession (NCAHP) has been constituted for regulation and maintenance of standards of education and services by allied and healthcare professionals listed under the Schedule of NCAHP Act, 2021. The objective of NCAHP Act, 2021 is to provide regulation and maintenance of standards of education and services by allied and healthcare professionals, assessment of institutions, maintenance of a Central Register and State Register and creation of a system to improve access, research and development and adoption of latest scientific advancement and for matters connected therewith or incidental thereto.
- (b): The National Commission for Allied and Healthcare Professions(NCAHP) has been constituted under sub-section(1) of section 3 of the NCAHP Act and notified on 11.03.2024 and it is operational. So far, twenty three (23) members have been notified vide notification dated 28.02.2025. These includes Chairperson, eleven (11) ex-officio members nominated by concerned departments/institutes, nine (9) Part-time Members nominated by concerned State Councils(zone-wise) and two members have been nominated by charitable institutes.
- (c): Twenty-six (26) State/UT Governments viz: Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Goa, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharshtra,

Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, West Bengal, Uttar Pradesh, UT of Jammu & Kashmir, UT of Dadra & Nagar Haveli and Daman & Diu have constituted the State Councils under NCAHP Act, 2021.

Further, nine (9) Part time members have been notified on 28.02.2025 under sub-clause (i) of clause (d) of sub-section (3) of section 3 by concerned State Councils(zone-wise) viz. Himachal Pradesh, Madhya Pradesh, West Bengal, Arunachal Pradesh, Mizoram, Goa, Gujara, Andhra Pradesh and Karnataka.

(d): The work undertaken by, inter-alia, NCAHP since its inception is as under:

- The website of the Commission and the portals for enrollment (only for database and not for registration) of existing allied and healthcare professionals and institutions) were made live on 29.10.2024.
- The Commission has released ten (10) curricula of Allied and Healthcare Courses on 23.04.2025 and to be implemented all over India from academic year 2026. These are (i) Anesthesia and Operation Theatre Technology (ii) Applied Psychology and Behavioural Health (iii) Dialysis Therapy Technology & Dialysis Therapy (iv) Health Information Management (v) Medical Radiology and Imaging Technology (vi) Nutrition and Dietetics (vii) Optometry (viii) Physician Associates (ix) Physiotherapy (x)Radiotherapy Technology.
- The Commission has constituted ten (10) Professional Councils as per Section 10 of the Act vide Notification dated 26th March, 2025 for ten (10) broad recognized categories of fifty-seven (57) professions under the Schedule of the Act.
- Twenty-six (26) State Allied and Healthcare Councils have been constituted so far.
- Various Committees and Taskforce have been constituted to work on Regulations and curricula as per provisions of the Act.
